

No. 2 is concerned, I know, it was not put to vote and it was not pressed at all. I am concerned with the Chair and therefore I want to appeal to the hon. Members to respect the chair and not mislead the Chair. Let us not mislead the House. Let us not spoil the record. The Chair said 'Clause 2 stand part of the Bill.'—That is the record.

**SHRI RANDHIR SINGH:** Record is quite clear. Why don't you refer to it, Sir?

**MR. CHAIRMAN:** I am giving my ruling. Amendment No. 2 is barred. I said that "Clause 2 stand part of the Bill." That is the record and so it stands.

**SHRI KANWAR LAL GUPTA:** What about amendment No. 2, Sir?

**MR. CHAIRMAN:** Barred. It was not put to vote. Now, the question is:

"That Clause 3, Clause 1, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted.*

*Clause 3, Clause 1, the Enacting Formula and the Title were added to the Bill.*

**SHRI RAGHUNATHA REDDY:** Sir, I move:

"That the Bill be passed."

**MR. CHAIRMAN:** The question is:

"That the Bill be passed."

*The motion was adopted.*

11.58 hrs.

#### MESSAGES FROM RAJYA SABHA

**SECRETARY:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha,

I am directed to return herewith the West Bengal Appropriation (Vote on Account) Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 30th March, 1970, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return here with the West Bengal Appropriation Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 30th March, 1970, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 28th March, 1970, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 2 Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 28th March, 1970, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."